

F. No. 2/SA-24/2009(1)/FSSAI(Part-2)
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Regulation division)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 27th April, 2018

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding statutory warning on label of Alcoholic Beverages.

Reference is drawn to Food Safety and Standards (Alcoholic Beverages Standards) Regulations, 2018 which are scheduled to be enforce from 1st April 2019.

2. Regulation '5.12' of these regulations specifies the requirement of a statutory warning printed in English language on the label of Alcoholic Beverages in the following manner:-

CONSUMPTION OF ALCOHOL IS INJURIOUS TO HEALTH.
BE SAFE-DON'T DRINK AND DRIVE.

[The size of statutory warning shall not be less than 3 mm]

However, the above warning may be printed in the local or regional language, if any state so desires. In such cases, there would be no requirement of also printing this warning in English.

3. It has also been observed that the Statutory Warning specified by the Departments of Excise of different States/UTs are not uniform and need to be aligned as specified in regulation '5.12' of the said regulations.

4. Food Safety Commissioners of all States/UTs are hereby directed to ensure that the requirement as mentioned at para '2' above is implemented uniformly from 1st April, 2019 in consultation and coordination with Departments of Excise of the states.

5. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under Section 16(5) of Food Safety and Standards Act, 2006.



(Sunil Bakshi)
Advisor (Regulations)

To

1. All Food Safety Commissioner

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI
4. Department of Excise of all State/UT